

Central Administrative Tribunal, Principal Bench

Original Application No. 1940 of 2000  
M.A. Nos. 581/2002, 1523/2001 & 2622/2001

New Delhi, this the 11th day of March, 2002

**Hon'ble Mr. Justice Ashok Agarwal, Chairman**  
**Hon'ble Mr. S.A.T. Rizvi, Member (A)**

Tarsem Lal Verma  
Son of late Shri Madan Lal (Aged 49 years)  
Photographic Officer, AFFPD  
Ministry of Defence, Krishna Menon Marg,  
H-Block, New Delhi-11

R/o Flat No. 7-A, Type-D, M.S. Flats,  
Minto Road, New Delhi-2

- Applicant

(Appeared in person)

Versus

1. Union of India thro' Secretary  
Ministry of Defence, South Block,  
New Delhi-11

2. Shri Falguni Rajkumar, J.S. (Trg.)  
Ministry of Defence, C-II Hutmants  
D.H.Q. Post Office  
New Delhi-11

- Respondents

(By Advocate: Shri S.M. Arif)

O R D E R (ORAL)

By Justice Ashok Agarwal, Chairman

By the present OA, applicant has impugned the chargesheets issued to him in disciplinary proceedings initiated against him. By an order passed on 8.11.2001, a penalty has been issued by the disciplinary authority dismissing the applicant from service. Applicant has impugned the aforesaid order by preferring an appeal to the appellate authority. Since the final order has been passed in the disciplinary proceedings, present OA which has sought to impugn the chargesheets issued to applicant in disciplinary proceedings, no longer survives. The OA is accordingly disposed of as no longer surviving. In view of



-2-

the final orders passed in the OA, no separate orders are required to be passed on the MAs. No order as to costs.



( S.A.T. Rizvi )  
Member (A)



( Ashok Agarwal )  
Chairman

/dkm/